

Other allowances connected with the pay scales, such as Dearness Allowance, House Rent Allowance, etc. are also on the lines of Government Rules. The other service conditions have not been finalised by the Board of the company. The above pay sales are lower than RBI's pay scales.

[English]

Airport at Ajmer

3331. SHRIMATI KRISHNENDRA KAUR (DEEPA)

Will the Minister of CIVIL AVIATION AND TOURISM

be pleased to state:

(a) whether the Airports Authority of India has received a proposal from the Government of Rajasthan to construct a new airport at Ajmer.

(b) if so, whether the Government are contemplating to implement this scheme on the condition of allotment of land free of cost by the State Government;

(c) whether such condition has been laid down for any other airport also; and

(d) the time by which work for Ajmer airport is likely to be started and by when the airport becomes operational?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) to (d) : The proposal of construction of airport at Ajmer is not included in the 8th Five Year Plan. However, Airports Authority of India will examine its economic viability and then take a final decision in the matter.

Employment Abroad

3332. SHRI SURESHANAND SWAMI: Will the Minister of LABOUR be pleased to state:

(a) the number of Indian labourers went abroad to get employment during 1994-95;

(b) the names of the countries where they went; and

(c) the number of labourers left their jobs abroad and came back to India?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA): (a) and (b) : During 1994-95, Protectors of Emigrants have granted emigration clearances to 4936 labourers for jobs mainly for Kingdom of Saudi Arabia, United Arab Emirates, Oman and Bahrain.

(c) This information is not being maintained in this Ministry.

[English]

Removal of Cotton from Essential Commodities Act

3333. SHRI AMAR PAL SINGH: Will the Minister of

TEXTILES be pleased to state:

(a) whether the Government propose to remove textiles from the list of items under the Essential Commodities Act;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Presently, there is no proposal for removal of textiles from the list of items under the Essential Commodities Act.

(b) and (c) Do not arise.

Committee for Financial Institutions

3334. SHRI PRAKASH V. PATIL : Will the Minister of FINANCE be pleased to state:

(a) whether the Government have set up a high level committee to discuss infrastructure financing by financial institutions;

(b) if so, the details of members of this high level committee;

(c) whether industrial finance would suffer due to this requirement of infrastructure financing; and

(d) the steps proposed to assess such needs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) Yes, Sir. An Expert Group on commercialisation of infrastructure projects has been set up in October, 1994 with representatives from the various Departments of the Central Government, from National Stock Exchange, Securities and Exchange Board of India, Housing & Urban Development Corporation of India, Infrastructure Leasing and Financial Services Ltd., Mahanagar Telephone Nigam Ltd., Industrial Credit and Investment Corporation of India Ltd. and from Private Sector.

(c) and (d) : The Expert Group would examine problems relating to Institutional, legal framework and specific sector constraints that are presently inhibiting the flow of resources to the sector and in particular recommend suitable ways and means to facilitate private sector participation, private-public sector partnership in financing infrastructural projects and way of harnessing private international capital flows for infrastructural development also.

[Translation]

Beautification of Haridwar

3335. SHRI CHINMAYANAND SWAMI: Will the